

NDMC quarters are in unauthorised occupation in the form of overstay by its retired employees for the last three years;

(b) if so, the details thereof, category-wise; and

(c) action the Governments propose to take to set these quarters vacated at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). According NDMC the cases where retired employees have over-stayed by 3 years are as under;

Type I	—	19
Type II	—	7
Type III	—	1
Type IV	—	1

(c) The cases have already been moved in the Court of Estates Officer for eviction. 2 occupants each in Type I and type II and 1 occupant in Type IV have moved the court of Addl. District Judge, Delhi, against the orders of the Estate Officer. One case has

recently been remanded back to the Estate Officer, NDMC, and in 4 cases, there is Stay

Loss Incurring Undertaking which Manufacture Chemicals and Fertilizers

4336. DR. RAVIMALLU: Will the PRIME MINISTER be pleased to state :

(a) whether many of the Public Sector undertakings and Co-operative undertakings manufacturing chemicals and fertilizers, have been incurring heavy losses;

(b) if so, the names of such units indicating the losses suffered by them during the last three years, year-wise and the corrective steps taken so far; if any; and

(c) whether changes in managements and or diversification of product-mix has been attempted to overcome the losses; and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). The name of the public sector undertakings manufacturing chemicals and fertilisers, which incurred losses during the last three years are given below:- (No co-operative sector undertaking incurred losses)

(Rs. in crores)

Sl.No.	Name of the Company	Profit (+)/Loss (-)		
		(1988-89)	(1989-9)	(1990-91)
1	2	3	4	5
1.	Hindustan Insecticides Ltd.	(+) 0.36	(-) 1.61	(-) 9.39
2.	Fertilizer Corporation of India	(-) 168.90	(-) 163.90	(-) 167.89
3.	Hindustan Fertilizer Corporation	(-) 156.38	(-) 169.79	(-) 231.45
4	Pradeep Phosphates Ltd.	(+) 12.02	(-) 37.29	(-) 47.07

Note: The undertakings at 1 and 4 above earned profits during 1988-89.

The following corrective steps have been taken:-

1. *Hindustan Insecticides Limited:*

- i) Provision of oil fired boiler and renovation of plant and equipment;
- ii) Diversification into agro-chemicals;
- iii) Arrangement of raw-materials in time;
- iv) Improvement of power supply.

2. *Fertilizer Corporation of India, Hindustan Fertilizer Corporation Limited and Paradeep Phosphates Limited.*

- i) setting up of captive power plants in all the units of Hindustan Fertilizer Corporation Limited, and the Talcher unit of Fertilizer Corporation of India;
- ii) Assistance in arranging for essential inputs;
- iii) Replacement/renewal of equipment;
- iv) Constant monitoring by preventive and predictive maintenance; and
- v) Training of operators and technicians

(c) Hindustan Insecticides Limited has diversified into production of agro-chemicals

by setting up butachlor and monocrotophos plants. There is little scope for diversification in the case of these fertilizers units. The losses have been mainly due to technical reasons.

Amendment to the Workmen's Compensation Act

4337. SHRI BRAJA KISHORE TRIPATHY: Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal for amendment of Section 21 of the Workmen's Compensation Act, 1923 in regard to transfer of claim cases of migrant workers to the compensation commissioner of their native States and for enhancement of penalty under the Inter-State Migrant Workmen's Act, 1979; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). There is a proposal for amendment of sub-section (2) of Section 21 of the Workmen's Compensation Act, 1923. But there is no proposal for amendment of the Inter State Migrant Workmen's Act, 1979 for enhancement of penalty under the Act.

Use of Trade Mark

4338. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to change its approach for protection of industrial property rights;

(b) if so, the reasons therefor;

(c) whether the Government propose to allow the foreign multinationals to use their own trade marks; and